

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 71/TT/2015**

Subject : Determination of transmission tariff of six (6) nos. assets under Vindhyaachal-IV & Rihand-III {1000 MW} Generation Project in Western & Northern Region for 2014-19 tariff block from DOCO /Anticipated DOCO to 31.3.2019.

Date of Hearing : 6.4.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited and 24 others

Parties present: Shri S. S. Raju, PGCIL  
Shri M. M. Mondal, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Subhash C Taneja, PGCIL  
Shri S. K. Venkatasan, PGCIL  
Shri Pankaj Sharma, PGCIL  
Shri A. M. Pavgi, PGCIL  
Shri Mohd. Mohsin, PGCIL  
Shri Gaurav Gupta, Advocate, PSPCL  
Shri Mayank Sharma, Advocate, PSPCL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a. The instant petition has been filed for determination of tariff for six assets under Vindhyaachal-IV & Rihand-III {1000 MW} Generation Project in Western & Northern Region for 2014-19 tariff period.
- b. The instant assets were scheduled to be commissioned on 15.11.2012 as per the investment approval dated 16.3.2010 and Assets 1, 2, 3, 4, and 6 were commissioned on 6.7.2014, 13.11.2014, 14.1.2015, 14.8.2015, and 15.10.2015 respectively. Asset 5 was split into 13 parts and Assets 5(i), (ii), (iii), (iv) and commissioned on 2.4.2015, Asset 5(v)- 23.6.2015, Asset 5(vi)- 4.7.2015, Asset 5(vii)- 11.8.2015, Asset 5(viii)-24.8.2015, Asset 5(ix), (x)- 31.8.2015, Asset 5(xi)- 21.10.2015, Asset 5(xii-a)- 6.11.2015, Asset 5(xii-b)- 15.10.2015, Asset 5(xiii)-21.3.2016. There is time over-run in commissioning of all the assets.



2. The Commission observed that Asset 5 has been split and commissioned on days. The commission directed the petitioner to submit the technical reasons for commissioning on different dates, whether the same was discussed in the RPC, whether the beneficiaries were informed about the same alongwith the documentary proof. The Commission further observed that there is cost over-run in case of some of the assets and directed the petitioner to submit the reasons for the cost over-run.

3. The Commission also directed the petitioner to submit all the information sought vide POC order dated 15.4.2015 and the following information with an advance copy to the beneficiaries by 14.4.2016:-

- (i) Rejoinder to the replies submitted by BRPL and Rajasthan Discoms vide affidavit dated 17.7.2015 and 22.7.2015 respectively.
- (ii) RLDC trial run certificates for all the assets.
- (iii) IEDC and IDC amount upto SCOD and for the period from SCOD to COD and discharged thereafter on cash basis.
- (iv) The amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.
- (v) RPC approval for splitting up assets, if any.
- (vi) With regard to the time over-run submit the detailed reasons in the following format for all the assets:-

S. No.	Activity	Scheduled completion (date)	Actual completion (date)	Overall delay (in months)	Reasons of delay	Documentary proof attached
1						
2						

4. The Commission further directed the respondents to file reply by 21.4.2016, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
V. Sreenivas  
Dy. Chief (Law)

